

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing



O.A./62/00336/2021

This the 25th day of February, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Hilal Ahmad Khoja, age 44 years S/o Mohammad Ramzan Khoja, R/o: - Seelo Sopore Baramulla.

Email hilalctd@gmail.com

.....Applicants

(Advocate: Mr. Bhat Fayaz Ahmad)

Versus

1. Union Territory of Jammu and Kashmir through Principal Secretary to Government, Finance Department, Civil Secretariat, Srinagar/Jammu
Email ID: finance-jk@nic.in
PIN-180001.
2. Additional Secretary, Finance Department, J&K Govt. Civil Sectt. Srinagar/Jammu.
Email ID: finance-jk@nic.in
PIN-180001.
3. Commissioner State Taxes, J&K Government, Srinagar/Jammu.
Email ID: cctjk@jkcomtax.gov.in.
PIN: 190001.
4. Additional Commissioner State Taxes Administration and Enforcement Kashmir Srinagar.
Email ID: adcctadmk@jkcomtax.gov.in
5. Deputy Excise Commissioner (Executive) Srinagar Kashmir.
Email ID: jk_excise@yahoo.com.
PIN: 190001.

6. Shabir Ahmad Bhat C/o Deputy Commissioner, Recovery Srinagar.
Email ID: dcreck@jkcomtax.gov.in
PIN: 190001.
7. Nasir Amin Tagoo C/o State Tax Officer, Circle Baramulla.
Email ID: ctobmla@jkcomtax.gov.in
PIN: 193101.
8. Mohammad Shafi Shhah C/o State Tax Officer, Circle Sopore.
Email ID: ctosopore@jkcomtax.gov.in
PIN: 193201.
9. Gowhar Majeed C/o Additional Commissioner State Taxes, Srinagar.
Email ID: acstrsrinagar@gmail.com
PIN: 190001.
10. Mushtaq Hussain Dar Senior Assistant C/o Additional Commissioner State Taxes, Srinagar.
Email ID: acstsriagar@gmail.com.
PIN: 190001.

.....Respondents

(Advocate:- Mr. Amit Gupta, A.A.G.)

O R D E R [O R A L]

Hon'ble Mr. Anand Mathur, Member (A):

Through this O.A., the applicant is seeking direction to the respondents to consider his case for promotion in the next D.P.C.

2. Looking to the arguments of learned counsel for the applicant, the O.A. is disposed of with a direction to the respondents to consider the case of applicant for promotion in the next D.P.C. While deciding the case of the applicant, this O.A. will be treated as representation and the respondents, after holding the D.P.C., will promote the applicant if, eligible under rules and regulations.

3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

4. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

/M.M/